## 25.07.2008.

## CP 9/2008 (OA No. 65/2004)

None present for applicant.

Mr. T.P. Sharma, Counsel for respondents.

Learned counsel for the applicant submits that status quo as granted by the Hon'ble High Court is still operating.

Since the stay is granted by the Hon'ble High Court and still operating, we are of the view that this Contempt Petition does not survives at this stage, which is according disposed of. Notices issued to the respondents are hereby discharged.

It is, however, made clear that in case the stay is vacated by the Hon'ble High court or the Writ Petition filed by the respondents against the judgement of this Tribunal is dismissed by the Hon'ble High Court, it will be open for the applicant to moved fresh Contempt Petition.

(R.R. BHANDARI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

**AHQ** 

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